

Form No. VII
(Rules 10 and 38)

Notice to the appellant for inspection of the Record and for filing the list of documents to be included in the Transcript of the record.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY APPELLATE
CIVIL/CRIMINAL JURISDICTION

SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .

(From the Judgment and/Decree/Order of this High Court dated
..... in of 19.....)

Appellant;

versus

Respondent.

To

NOTICE is hereby given to you, that the Record and Proceedings of the case from which the said Supreme Court Appeal arises are available in this Court and that you may take inspection of the same, if you so desire.

TAKE FURTHER NOTICE that you are required to file in triplicate within four weeks from the date of receipt of this notice a list of documents which you desire to include in the appeal paper book, after serving on each of the Respondents a copy of the said list, and also to produce an acknowledgment from each of the Respondents that a copy of the said list has been served on him.

TAKE FURTHER NOTICE ALSO that you are required to take all necessary steps with due diligence to arrange to transmit in triplicate with all convenient despatch a Transcript in English of the Record proper of the case/the printed/cyclostyled record of the case so far as is material to the questions in dispute in the said appeal for being placed before the Supreme Court for the hearing of the said Appeal.

WITNESS, Chief Justice at Bombay, aforesaid, this
..... day of One thousand nine hundred and

By the Court,

Seal

for Deputy Registrar and Sealer.

This day of 19.....
